

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**MT EDUCARE LIMITED OPERATING IN SERVICE INDUSTRY OF COACHING**  
**CENTER IN AND AROUND MUMBAI & MMR REGION.**  
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>		
1.	Name of the corporate debtor along with PAN & Corporate Identification Number	MT EDUCARE LTD PAN: AAECM7770Q CIN: L80903MH2006PLC163888
2.	Address of the registered office	220, 2 <sup>nd</sup> Floor, Flying Colors, Pandit Din Dayal Updhyay Marg, LBS Cross Road, Mulund (W), Mumbai – 400 080
3.	URL of website	<a href="http://www.mteducare.com/">http://www.mteducare.com/</a>
4.	Details of place where majority of fixed assets are located	MUMBAI
5.	Installed capacity of main products/ services	34 Coaching centers of MTEL 13 Coaching centers of Lakshya (100% Subsidiary) 3 Coaching centers of Others
6.	Quantity and value of main products/ services sold in last financial year	Rs. 3,126.55 Lakhs
7.	Number of employees/ workmen	151
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	<a href="http://www.mteducare.com/">http://www.mteducare.com/</a> OR Details can be sought by emailing to <a href="mailto:mteducare.cirp@gmail.com">mteducare.cirp@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	<a href="http://www.mteducare.com/">http://www.mteducare.com/</a> OR Details can be sought by emailing to <a href="mailto:mteducare.cirp@gmail.com">mteducare.cirp@gmail.com</a>
10.	Last date for receipt of expression of interest	January 23, 2024
11.	Date of issue of provisional list of prospective resolution applicants	February 02, 2024
12.	Last date for submission of objections to provisional list	February 07, 2024
13.	Date of issue of final list of prospective resolution applicants	February 17, 2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	February 22, 2024
15.	Last date for submission of resolution plans	March 23, 2024
16.	Process email id to submit EOI	<a href="mailto:mteducare.cirp@gmail.com">mteducare.cirp@gmail.com</a>
17.	Name and registration number of the resolution professional	<b>Ashwin Bhavanji Shah</b> IP Reg. No: IBBI/IPA-001/IP/P-02648/2021-22/14054
18.	Name, Address and e email of the resolution professional, as registered with the Board	<b>Ashwin Bhavanji Shah</b> 001, Gautam Dhara CHS, Edulji Road, Charai, Thane -400601 For MT Educare Ltd Email ID: <a href="mailto:mteducare.cirp@gmail.com">mteducare.cirp@gmail.com</a> , <a href="mailto:ashwin@caashwinshah.com">ashwin@caashwinshah.com</a>



Note:

1. The Form G is published pursuant to the discussion in 7<sup>th</sup> Committee of Creditors meeting held on 29-12-2023 to invite expression of interest.
2. An application for exclusion/extension of period of timeline of completion of CIRP is filed before Hon'ble NCLT, Mumbai for further period of 323 days. Consequently, the CIRP shall end on 1<sup>st</sup> May 2024 once the said application is allowed. The said application is currently pending before Hon'ble NCLT, Mumbai. The publication of Form G is subject to the approval of the said extension and exclusion by hon'ble NCLT, Mumbai.
3. The timelines specified above can be modified by the committee of creditors in its sole and absolute discretion, subject to the overall timelines prescribed under the Insolvency and Bankruptcy Code, 2016. Details of any such modification in timelines shall be duly notified to the prospective resolution applicants. For a detailed background regarding the history of CIRP of the Corporate Debtor, please refer to the detailed Invitation for EOIs published with this Form-G available at the website of the Corporate Debtor <http://www.mteducare.com/>



**Ashwin Bhavanji Shah**

Resolution Professional in terms of Regulation 17(3)

AFA Valid Upto 19-Mar-2024

IP Reg. No: IBBI/PA-001/IP/P-02648/2021-22/14054

001, Gautam Dhara CHS, Edulji Road, Charai, Thane -400601

For MT Educare Ltd

Date: January 08, 2024

Place: Mumbai

Enclosing following Exhibits :

Exhibit A : Copy of Form G in Lokmat (Marathi)-Mumbai

Exhibit B : Copy of Form G in Free Press Journal(English)- Mumbai

# महिला वकिलास शिवीगाळ; सहकाऱ्याला २ वर्षांची कैद

लोकमत न्यूज नेटवर्क छत्रपती संभाजीनगर : न्यायालयातच महिला वकिलांना अर्वाच भाषेत शिवीगाळ करून त्यांचा अपमान केल्याच्या आरोपाखाली आरोपी वकिलास वैजापूर येथील प्रथम वर्ग न्यायालयाचे न्यायाधीश डी. एस. पिसाळ यांनी दोन वर्षे साधा कारावास आणि दहा हजार रुपये दंडाची शिक्षा ठोठावली.

अॅड. सलीम शेख रशीद शेख (६४, रा. वैजापूर) असे शिक्षा झालेल्या आरोपीचे नाव आहे. अॅड. शेख आणि तक्रारदार महिला एकाच गल्लीतील रहिवासी आहेत. आरोपी शेख सलीम यांच्याविरोधात दोन

**१० हजारांचा दंड**  
या खटल्याची सुनावणी प्रथम वर्ग न्यायालयासमोर झाली. उभय पक्षांचे म्हणणे ऐकल्यानंतर न्यायालयाने आरोपीला दोन वर्षे साधी कैद आणि १० हजार रुपये दंडाची शिक्षा ठोठावली. दंडाची रक्कम न भरल्यास आणखी पाच महिने कारावासाची शिक्षा देण्यात आली.

खटले वैजापूरच्या न्यायालयात प्रलंबित आहेत. सुनावणी सुरु असताना १७ जानेवारी २०१९ रोजी कोर्टात शेख यांनी महिलेस शिवीगाळ करून न्यायाधीशांसमोर अपमानित केले. महिलेने या प्रकारची लेखी तक्रार केली होती.

# जवानाचा मृत्यू; शासकीय इतमांमात अंत्यसंस्कार

लोकमत न्यूज नेटवर्क वसमत (जि. हिंगोली) : सिलिगुडी (पश्चिम बंगाल) येथे बीएसएफ ४० बटालियनमध्ये कार्यरत असलेले जवान पुंडलिक पंडितराव शिंदे (वय ४३) यांचा गुळवानी रात्री मृत्यू झाला. रविवारी शिंदे यांच्यावर त्यांच्या मूळगावी पांगरा (शिंदे) येथे शासकीय इतमांमात अंत्यसंस्कार करण्यात आले.

यावेळी कुटुंबातील पोलीस ठाण्याचे फौजदार वाघमारे, गवळी, मंडळ अधिकारी अंभोरे यांच्यासह अधिकारी, कर्मचारी उपस्थित होते. जवान शिंदे यांच्या पश्चात पत्नी, दोन मुले, आई, वडील, भाऊ, बहीण, असा परिवार आहे. जवान पुंडलिक शिंदे हे ३१ जानेवारी रोजी स्वेच्छानिवृत्ती घेऊन गावाकडे परत येणार होते, असे नातेवाइकांनी सांगितले.



कोल्हापुरात भवानी जलतरण तलावामध्ये रविवारी मोहन नातू यांनी यज्ञसनात ज्ञानमुद्रा हा पाण्यातील योग प्रकार सादर केला.



# गाजरांच्या शेतीचं गाव, आहे का ठाव?

गाजरांच्या शेतीसाठी राज्यात प्रसिद्ध असणाऱ्या कवलापूर (ता. मिरज) येथे सध्या गाजरांची काढणी सुरु आहे. येथील चवदार गाजरांना महाराष्ट्रासह, कर्नाटकमध्येही मोठी मागणी असते. (छाया : नंदकिशोर चावमारे)

# मराठा मुलांना ४० लाखांपर्यंत शैक्षणिक कर्जावर व्याजमाफी

अण्णासाहेब पाटील महामंडळाची योजना, लवकरच शासन निर्णय

लोकमत न्यूज नेटवर्क छत्रपती संभाजीनगर : मराठा समाजातील विद्यार्थ्यांसाठी ४० लाख रुपयांची व्याजमाफी शैक्षणिक कर्ज योजना आणण्याचा निर्णय अण्णासाहेब पाटील आर्थिक मागास विकास महामंडळाने घेतला आहे. या विषयासंदर्भातील शासन निर्णय लवकरच जारी होईल, अशी माहिती महामंडळाचे अध्यक्ष नरेंद्र पाटील यांनी रविवारी येथे 'लोकमत'शी बोलताना दिली.

याबाबत माहिती देताना पाटील म्हणाले की, मराठा समाजातील विद्यार्थ्यांना शैक्षणिक कर्जावर लागणारे व्याज महामंडळाने भरावे, अशी मागणी मराठा समाजबांधवांकडून करण्यात येत होती. या मागणीची दखल घेऊन महामंडळाच्या बोर्ड बैठकीत मराठा विद्यार्थ्यांसाठी ४० लाख रुपयांपर्यंतच्या शैक्षणिक कर्जावर व्याज परतावा देण्याचा निर्णय घेतला असून याबाबतचा शासन निर्णय लवकरच शासनाकडून जाहीर करण्यात येणार आहे.

**११ कोटी ८४ लाखांचा गट कर्ज व्याज परतावा**  
गट कर्ज व्याज परतावा योजनेतर्गत शासकीय नोंदणीकृत संस्था, कंपन्यांना उद्योगासाठी ५० लाख रुपयांपर्यंतच्या कर्ज मर्यादेसाठी घेतलेल्या कर्जावर १२ टक्के अथवा १५ लाखांच्या मर्यादेत कर्ज परतावा दिला जातो. या अंतर्गत ६२४ जणांना महामंडळाने पात्रता प्रमाणपत्र प्रदान केले. यापैकी ४७६ लाभार्थ्यांना बँकेकडून ११ कोटी ८४ लाख रुपये व्याज परतावा देण्यात आला.

**गट प्रकल्प कर्ज**  
योजनेतर्गत १० लाख रुपयांपर्यंत विनयाज्या कर्ज उद्योगासाठी सात वर्षांकरिता व्याज माफी योजना राबविली जाते. या योजनेत ३५ अर्जदारांना ३ कोटी ३५ लाख कर्ज वाटप करण्यात आल्याचे पाटील यांनी सांगितले.

# वीट मारल्याचा बदला खुनाने

लोकमत न्यूज नेटवर्क रांगी/धानोरा : वीटभट्टीवर काम करणाऱ्या दोन मजुरांमध्ये दारू प्यायल्यानंतर वाद झाला. एका मजुराने दुसऱ्याच्या डोक्यात वीट मारली, त्याचा राग अनावर झाल्याने वीट मारल्याचा बदला कुहाडीने हल्ला चढवून घेतला.

# 'जाती-पातीचे राजकारण होतंय अन् आपण गाफील'

लोकमत न्यूज नेटवर्क रेणापूर (जि. लातूर) : अजून मिशीही फुटली नसलेल्या मुलाच्या प्रेमात दोन मुलांची आई असलेली एक विवाहित महिला पडली आणि प्रेमात अडसर ठरणाऱ्या पातीचा काटा तिने त्याच्या मदतीने काढल्याचा प्रकार रविवारी उघडकीस आला.

वैभव जोतिराम निकम (३४) असे मुताचे नाव आहे. वैभव टेम्पोचालक होता. तो पत्नी, मुलगा व मुलीसह राहत होता. २ जानेवारी पासून तो बेपत्ता होता. शनिवारी त्याचा मृतदेह दिसला.

अंत्यविधीनंतर मयताचा भाऊ सूरज यांनी भावजयीस तिच्या अल्पवयीन प्रियकरासोबत पाहिले होते. त्यामुळे त्या दोघांनी भावाचा खून केला आणि रक्ताचे माखलेली गोधडी घराच्या पाठीमागे जाळली, अशा आशयाची फिर्याद रेणापूर पोलीसांत दिली.

# पत्नीने पोलीसांसमोर दिली खुनाची कबुली

गुहा दाखल झाल्यानंतर पोलीसांनी मयताची पत्नी नेहा वैभव निकम हिच्याकडे कसूत चौकशी केली. तेव्हा मी व अल्पवयीन प्रियकराने मिळून पातीचा खून केल्याची कबुली दिल्याचे पोलीसांनी सांगितले.

# जमीन चलाखीने विकत घेतली जातेय!

लोकमत न्यूज नेटवर्क मोरया गोसावीनगरी चिंचवड : आज जाती-पातीचे राजकारण जे चालत आहे ते स्वतःचालत नाही. ते चालवले जात आहे, महाराष्ट्र एकसंध राहू नये, याच्यासाठी काहीजण प्रयत्न करत आहेत आणि आपण गाफील आहोत. एकत्रीकरण विखरून टाकण्याचे काम केले जात आहे, अशी टीका मनसेचे प्रमुख राज ठाकरे यांनी चिंचवड येथे केली.

शंभराव्या अखिल भारतीय मराठी नाट्य संमेलनात रविवारी राज ठाकरे यांची प्रकट मुलाखत झाली. प्रसिद्ध नाटककार आणि अर्थतज्ज्ञ डॉ. दीपक करंजीकर यांनी 'नाटक आणि मी' या विषयावर ठाकरे यांची मुलाखत घेतली. नाट्यसंस्कृती, सध्याचे राजकारण, कलावंतांचे प्रश्न याबद्दल ठाकरे यांनी परखड मते व्यक्त केली.

# ..तर त्यांच्या पाया पडेन!

ठाकरे म्हणाले, शरद पवार समोर आल्यास मी नमस्कार करीन, कारण ते घुर्गु नेता आहेत. व्यासपीठावर काय बोलेन! हा भाग वेगळा असतो.

# मतदारांनी जे चुकले त्यांना घरी बसवावे!

राज ठाकरे म्हणाले, महाराष्ट्राने भूगोल अडवणोत आहे. जमीन चलाखीने विकत घेतली जातेय. शिवाडी न्हायाशेवा रस्ता होईल तर रायगड जिल्हा बरबाद होईल.

# साहित्य अकादमीतही पुरस्कारासाठी 'पाहिजे जातीचे' : रवींद्र शोभणे

लोकमत न्यूज नेटवर्क नागपूर : अमळनेर येथील नियाजित १७व्या अखिल भारतीय मराठी साहित्य संमेलनाचे अध्यक्ष डॉ. रवींद्र शोभणे यांनी साहित्य अकादमीवर भेदभावाचा आरोप केला आहे. माझी तीन पुस्तके गेली होती, पण पुरस्कार पदरात पडला नाही. तुम्ही साहित्य अकादमीकडे पुस्तके पाठविली, तरी त्या पुस्तकांना साहित्य अकादमीचा पुरस्कार मिळणार नाही, असे सांगत साहित्य

# 'बहुजन समाजातही विषमता वाढली'

डॉ. शोभणे यांनी बहुजन समाजातही विषमता वाढल्याची टीका केली. माझ्यावर उच्चवर्णीयांनी अत्याय केला नाही, तर बहुजन म्हणणाऱ्या लोकांनीच केला आहे. बहुजन समाजात दुष्प्रचारा परसला आहे व मी त्याचा बळी आहे. मीही बारा बलुतेदारांपैकीच एक आणि फुले-आंबेडकर विचारांचा वारसा चालविणारा लेखक आहे. मात्र, माझे साहित्य न वाचताच माझ्यावर ब्राह्मणाळलेला लेखक म्हणून शिवका मारण्यात आला. बहुजन लेखकांकरिता ही मानसिकता घातक असल्याचे ते म्हणाले.

**भारतीय रिझर्व्ह बँक**  
RESERVE BANK OF INDIA  
www.rbi.org.in

राज्य सरकारी 11 आणि 12 वर्षीय सरकारी स्टॉक (सिक्युरिटीजचा) लिलाव

महाराष्ट्र राज्य सरकारने एकूण ₹4,00,00,00,00 कोटी (दरमिती मूल्य) दिनांकित सिक्युरिटीजचा लिलावाद्वारे विक्री करण्याचा देकार दिला आहे.

यौक्त आधारित लिलाव बहुमूल्य पद्धतीवर भारतीय रिझर्व्ह बँक कोअर बँकिंग सोल्युशन (ई-बुकर) अंतर्गत दिनांक 09 जानेवारी 2024 (मंगळवार) रोजी होईल. वैयक्तिक गुंतवणूकदार देखील रिटेल डायरेक्ट पोर्टलद्वारे (https://rbiretaildirect.org.in) गैर-स्पर्धात्मक योजनेनुसार बोली लावू शकतात. इतर तपशीलांसाठी रिझर्व्ह बँकेची वेबसाइट (www.rbi.org.in) वर दिनांक 05 जानेवारी 2024 (शुक्रवार) चे प्रेस प्रकाशन पहावे.

'पैसाचे आनिष्ट दाखविण्यात ई-मेल/रसपत्रपत्र/फोन कॉल मुळे फससात होऊन देऊ नका!'

**भिवंडी निजामपूर शहर महानगरपालिका, भिवंडी**  
पाणी पुरवठा विभाग

ई-निविदा सुचना क्रमांक- ४५ सन २०२३-२०२४ (पहिल्यांदा प्रसिध्द )

खालील काम करण्याकरिता सक्षम व अनुभवी ठेकेदारांकडून ई-निविदा मागविण्यात येत आहे.

अ. क्र.	कामाचे स्वरूप	अंदाजित खर्च	निविदा फॉर्म फी	निविदा विक्री व स्विकारण्याची अंतिम दिनांक
१.	धामणकरनाका ते वाजे मोहला पर्यंत ५०० मी.मी. ४५० मी.मी., ४०० मी.मी. व ३०० मी.मी. व्यासाची मुख्य वितरण डी. आय. पाईप लाईन अंथकन त्यास विविध ठिकाणी जल जोडणी वितरण नलिका, पाईप स्पेशल्स व व्हॉल्व्ह जोडणी करणेबाबत.	रु. १,२०,५७,९९९/-	रु. २३६०/-	दि. ०८/०१/२०२४ ते दि. १५/०१/२०२४

सदर निविदा बाबतची माहिती मनाप संकेतस्थळावर [mahatenders.gov.in](http://mahatenders.gov.in) वर दिनांक ०८/०१/२०२४ पासून उपलब्ध आहे.

सही/-  
कार्यकारी अभियंता (प्र.)  
पाणी पुरवठा विभाग  
भिवंडी नि. शहर महानगरपालिका, भिवंडी

**एकच लक्ष्य थर सख्य**  
Government of Maharashtra  
Swachh Maharashtra Mission (U)  
Urban Development Department  
4th Floor, Apeejay House, Dinshaw Vacha Rd, Churchgate, Mumbai, Maharashtra 400020

Adv. No : SMM/Adv/023/2024 Date : 08/01/2024

**Tender Notice**

Mission Directorate, Swachh Maharashtra Mission invites online tenders from reputed and experienced firms to participate in bidding for the below mentioned RFPs.

Name of RFPs	RFP No.	Estimated Project Cost	Bid Security	Cost of Document	Period of Completion
Procurement of Vehicle Mounted Desludging Equipment under Used Water Management for ULBs in the Maharashtra State	SMM/UWM/021/2024	INR 119.75 Cr.	INR 60,00,000/-	INR 10,000/- (Inclusive of GST)	Six (6) Months
Procurement of Vehicle Mounted Mechanical Road Sweeper Under Solid Waste Management for ULBs in the Maharashtra State.	SMM/MRS/022/2024	INR 68.20 Cr	INR 34,00,000/-	INR 10,000/- (Inclusive of GST)	Six (6) Months

The complete bidding process will be online (e-tendering). Tender documents can be downloaded from the website <http://mahatenders.gov.in> from 08/01/2024 15:00 hrs. Bids can be submitted online in the e-tendering portal [www.mahatenders.gov.in](http://www.mahatenders.gov.in) on or before 15:00 hrs on 30/01/2024 and will be publicly opened on 31/01/2024. All the notifications regarding this tender notice hereafter will be published online on the website <http://mahatenders.gov.in>

Sd/-  
Mission Directorate,  
Maharashtra Urban Development Mission,  
Swachh Maharashtra Mission

**महामंडळाचे लवकरच कॉल सेंटर**

महामंडळाच्या योजनांची माहिती सर्वसामान्य मराठा समाजाला द्यावी, तसेच महामंडळाकडून कर्ज घेतल्यानंतर व्याज परतावा मिळण्यात काही अडचणी येत असले तर याविषयीच्या तक्रारीचे निरसन करणे आणि कर्ज प्रस्तावावर बँकेने काय निर्णय घेतला, याविषयी माहिती देण्यासाठी महामंडळाचे कॉल सेंटर लवकरच सुरु होणार असल्याचे अध्यक्ष पाटील यांनी सांगितले.

कर्म मंजूर  
६०८ कोटी १२ लाख रुपये आजपर्यंत परतावा

**वैयक्तिक कर्जदार योजनेचा लाभ**

१५ लाख रुपयांपर्यंतचे कर्ज  
१२ टक्के दराने व्याज परतावा  
७ वर्षे कालावधी  
१,३५,०९६ अर्जदारांना कर्ज पात्रता प्रमाणपत्र  
७४,७१४ लाभार्थी

**ई-निविदा**

कुर्दुवाडी नगरपरिषद, कुर्दुवाडी  
ता. माडा जि. सोलापूर

**ई-निविदा प्रसिध्दीकरण सूचना**

कुर्दुवाडी नगरपरिषद हद्दीमध्ये वैशिश्ट्यपूर्ण योजनेतून रस्त्याची कामे करणे कामाची ई-निविदा शासनाकडील नोंदणीकृत अनुभवी ठेकेदार अथवा अर्हा प्राप्त तांत्रिक ब- १ च्या नमुन्यात स्पर्धात्मक निविदा ई-निविदेद्वारे मागविणेत येत आहेत. सदरच्या ई-निविदेमध्ये एकूण काम (०१) एक आहेत. निविदा फॉर्म ऑनलाईन उपलब्ध दिनांक- ०८/०१/२०२४ ते दि. २३/०१/२०२४ पर्यंत असून सदर कामाच्या किंमती बाबत व निविदा किंमत व निविदा स्वीकृती इत्यादींची माहिती <http://mahatenders.gov.in> या संकेत स्थळावरती अधिक माहितीसाठी उपलब्ध आहे. १८००२३३३१५ या टोल फ्री क्रमांकावरती उपलब्ध आहे.

सही/- मुख्याधिकारी  
नगरपरिषद कुर्दुवाडी

**E-Tender Notice**  
प्रधानमंत्री ग्राम सडक योजना  
छत्रपती संभाजीनगर विभाग, छत्रपती संभाजीनगर

ई-निविदा क्र. ०२/२०२३-२४ (VI<sup>th</sup> Call)

प्रधानमंत्री ग्राम सडक योजना सन २०२३-२४ यधील मंजूर छत्रपती संभाजीनगर जिल्हातील रस्त्यांचे सुधारणा करण्याचे एकूण अंतर्गत एकूण पॅकेज ०१ एकूण रस्ते ०१ दि.०८.०१.२०२४ रोजी ११.०० वाजे नंतर मंजूर ग्रामीण रस्त्याच्या कामाची ई-निविदा [www.pmsgstender.gov.in](http://www.pmsgstender.gov.in) या संकेतस्थळावर उपलब्ध होतील.

(स्वाक्षरित /) (स्वाक्षरित /)  
(चि. एच. मोरे) (चि. एच. मोरे)

कार्यकारी अभियंता (प्रशासकीय) महााष्ट्र बाणेश्वर रस्ते विकास संस्था, छत्रपती संभाजीनगर  
अधीक्षक अभियंता (प्रशासकीय) महााष्ट्र बाणेश्वर रस्ते विकास संस्था, छत्रपती संभाजीनगर

**फॉर्म जी एमटी एन्व्हेस्टमेंट लिमिटेड**  
यासाठी स्वारस्याची अधिव्यक्ती याकरिता आमंत्रण

मुंबई आणि एमएमएआर प्रदेशाच्या आसपास क्विंटिम सेंट्झा सेवा उद्योगात कार्यरत आहे.

(भारतीय नावपी आणि दिवाळखोरी मंडळाचे (कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी निराकरण प्रक्रिया) नियमन, २०१६ च्या नियमन ३६९ (१) अंतर्गत)

संबंधित तपशील

१. कॉर्पोरेट कार्यरत नाव वं अंतिम कॉर्पोरेट अंतिम अंतिम	एमटी एन्व्हेस्टमेंट लिमिटेड फोन : AECM77700 जिल्हापत्ता : L89030M12008PLC163888
२. मालकीदार	१००, १००% मालकी, एमटी एन्व्हेस्टमेंट लिमिटेड
३. वेबसाईटचे युआरएल	<a href="http://www.mteducare.com">http://www.mteducare.com</a>
४. ज्या विक्रीची माहिती मिळवण्यात येणारी सेवा दिवाळखोरी करणारी	मुंबई
५. मुख्य कार्यरत/वेबसाईटचे स्थळ	एमटीएन्व्हेस्टमेंट ३४ कोर्पोरेट सेंट, एमटीए ३४ कोर्पोरेट सेंट (१००% अंतिम), ३४ कोर्पोरेट सेंट
६. सेवा विविध विकासात्मक सेवा	३, ३,१२,५५, ५५
७. कॉर्पोरेट/व्यावसायिक संस्था	१५५
८. येन विकासात्मक सेवा विविध विकासात्मक (विकसित) कॉर्पोरेट/व्यावसायिक सेवा आणि उद्योगात पुढील कार्यरत/व्यावसायिक सेवा	<a href="http://www.mteducare.com">http://www.mteducare.com</a> फोन mteducare.cirp@gmail.com कार्य दिनांक करणारी सेवा दिवाळखोरी करणारी
९. कॉर्पोरेट/व्यावसायिक सेवा	<a href="http://www.mteducare.com/">http://www.mteducare.com/</a> फोन mteducare.cirp@gmail.com कार्य दिनांक करणारी सेवा दिवाळखोरी करणारी
१०. स्वारस्याची अधिव्यक्ती यासाठी कालावधी अंतिम तारीख	२३ जानेवारी, २०२४
११. संक्षेपित निविदा अंतिम तारीख	०२ फेब्रुवारी, २०२४
१२. तालुका वाढीवर आलेले सरदर करणाऱ्या कंत्राटदार	०२ फेब्रुवारी, २०२४
१३. संक्षेपित निविदा अंतिम तारीख	०२ फेब्रुवारी, २०२४
१४. स्वारस्याची अधिव्यक्ती यासाठी कालावधी अंतिम तारीख	२३ मार्च, २०२४
१५. स्वारस्याची अधिव्यक्ती यासाठी कालावधी अंतिम तारीख	mtdeducare.cirp@gmail.com
१६. निविदा अंतिम तारीख	अंतिम तारीख २३ मार्च २०२४
१७. निविदा अंतिम तारीख	अंतिम तारीख २३ मार्च २०२४
१८. मंडळाचे वेबसाईटचे युआरएल	अंतिम तारीख २३ मार्च २०२४

**Government of Maharashtra Swachh Maharashtra Mission (U) Urban Development Department**

Adv. No : SMM/Adv/023/2024 Date : 08/01/2024

**Tender Notice**

Mission Directorate, Swachh Maharashtra Mission invites online tenders from reputed and experienced firms to participate in bidding for the below mentioned RFPs.

Name of RFPs	RFP No.	Estimated Project Cost	Bid Security	Cost of Document	Period of Completion
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Sd/-  
Mission Directorate,  
Maharashtra Urban Development Mission,  
Swachh Maharashtra Mission

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**CHANGE OF NAME**

I HAVE CHANGED MY NAME FROM **SHILPA GANAPATRA SURALI** TO **DISHA RAVINDRA MANGAIKA** AS PER DOCUMENTS. CL- 891

I HAVE CHANGED MY NAME FROM **SHILPA GANAPATRA SURALI** TO **SHEELA NARAYAN DEVKAR** AS PER DOCUMENTS. CL- 901

**NOTE**

Collect the full copy of Newspaper for the submission in passport office.

**CHANGYU OF NAME**

I, **DAISY BALA ALIAS DIASY BALAWO SUSHIL KUMAR**, AGED 53 YEARS, RESIDING AT 56- F RISHI NAGAR LUDHIANA -141001. HAVE CHANGED MY NAME TO **DAISY VIDYADHAR** DATED 19-12-2023 BEFORE NOTARY PUBLIC LUDHIANA, PUNJAB. CL- 120

I HAVE CHANGED MY NAME FROM **SAKIL ISLAM SHAIKH** TO **SAKIL JANJURU SHAIKH** AS PER GAZETTE (M-23202959). CL- 201

I, **NAFISA RAFIQHUSAIN SAVALI** AND **NAFISABAI RAFIQ HUSAIN SAVALI** BOTH NAME IS SAME PERSON AS PER DOCUMENT. CL- 301

I HAVE CHANGED MY NAME FROM **SONAL HARJI DODIA** TO **SUGANDHA HARJI DODIA** AS PER GOVT. OF MAHA. GAZETTE NO. (M-23267762). CL- 401

I HAVE CHANGED MY NAME FROM **PRITAM NIRAJ MURLE** TO **PRITAM RAJESH POTDUKHE**, AS PER DOCUMENT. CL- 401 A

I HAVE CHANGED MY NAME FROM **ANUSAYA BHIKU DASGAONKAR** TO **ANUSAYA BHIKURAM DESAI** AS PER GOVT. OF MAHA. GAZETTE NO. (M-23237594). CL- 511

I HAVE CHANGED MY NAME FROM **PRADEEP BHIKU DASGAONKAR** TO **PRADEEP BHIKURAM DESAI** AS PER GOVT. OF MAHA. GAZETTE NO. (M-23262351). CL- 512

I HAVE CHANGED MY NAME FROM **MISS TALEKAR USHA DINKAR** TO **MISS PRASANNA RAO** AS PER MAHA. GOVT. AFFIDAVIT NO: 27AA 637390. CL- 513

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**DISCLAIMER**

The Free Press Journal does not vouch for the authenticity or veracity of the claims made in any advertisement published in this newspaper. Readers are advised to make their own inquiries or seek expert advice before acting on such advertisements.

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**OSBI भारतीय स्टेट बैंक**  
State Bank of India (Mandvi), 75, Abdul Rehman Street, Mandvi, Mumbai-400003

**AUCTION OF GOLD ORNAMENTS**

A Public Auction for sale of Gold Ornaments will be conducted at the premises of State Bank of India (Mandvi), 75, Abdul Rehman Street, Mandvi, Mumbai-400003 (Contact : 7838096940) on 18.01.2024 at 3 pm. Interested parties are requested to participate in the auction and bring their KYC Documents (PAN/AADHAR/ ELECTION ID CARD / DRIVING LICENSE etc) along with them for the needful.

**Details of the Borrower's Account:**

Borrower Name	Ornaments	Jewellery Gross Wt.	Jewellery Nett. Wt.	Reserve Price
Ms Mazhar Subhani	1 mangalsutra	36.22 g	31.08g	1,61,740/-
	Total	36.22 g	31.08g	1,61,740/-

The bank reserves the right to change, postpone, stop or cancel the auction without assigning any reason.  
Date : 05.01.2024 Place : Mumbai Authorised Officer, State Bank of India

**MUMBAI SLUM IMPROVEMENT BOARD**  
A REGIONAL UNIT OF (MAHARASHTRA HOUSING AND AREA DEVELOPMENT AUTHORITY.)

**CORRIGENDUM**

This is with reference to the notice inviting 'e-tenders' of Mumbai Slum Improvement Board vide CPRO/A/674 published in the Free Press Journal dated 7/10/2023 on page no. 16; wherein please read the issuing officer at the bottom of the notice as 'Executive Engineer (East)' instead of 'Executive Engineer (City)'.  
Sd/- Executive Engineer (East), MSIB Board, Mumbai

**MHADDA - Leading Housing Authority in the Nation**

**DEMAND NOTICE**

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IFL Home Finance Ltd. (IFL Home) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated hereunder, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower(s)	Demand Notice Date & Amount	Description of secured asset (immovable property)
Mr. Mangesh Tukaram Pawar, Mrs. Tejashree Mangesh Pawar (S/P)	03-Jan-2024 Rs. 30,82,488/- (Rupees Thirty Lakh Eighty Two Thousand Four Hundred Eighty Eight Only)	All that piece and parcel of the property being: Flat No 704, 7 Floor, Carpet area measuring 169 sq. ft., Built up area measuring 211 sq. ft., Super Built up area measuring 407 sq. ft., Sector 1, Plot No 16, Shubh Krishna Enclave, Village Kalmaboli Navi Mumbai Taluka Panvel, Raigad District, Maharashtra, India, 410218.

If the said Borrowers fail to make payment to IFL Home, as aforesaid, IFL Home may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorised Officer at Branch Office: IFL, Chinchwad Road Cl. Shop No. 87/18, First Floor, shared Pawar Bhavan Chinchwad Road, Panvel, Maharashtra 410217/ or Corporate Office: IFL Tower, Plot No. 98, Udyog Vihar, Ph-II, Gurgaon, Haryana.  
Place: Raigad Date: 08.01.2024 Sd/- Authorised Officer, For IFL Home Finance Ltd

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR TAQUTO LEASE OPERATORS PRIVATE LIMITED**  
OPERATING IN LEASING OF ASSETS AT THANE, MAHARASHTRA (Under sub-regulation (4) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Taquto Lease Operators Private Limited CIN: U71010MH2012PTC231662 PAN: AAECT2696Q
2. Address of the registered office of interest.	Shop No. 56, 01st Floor, Krishna Arcade, building No. 11, Yashwanth Shrushti Khairi, Boisar, Tal. Dist. Palghar, Bolisar Palghar, Thane, Maharashtra - 401501
3. URL of website	
4. Details of place where majority of fixed assets are located	The company is in business of leasing of retail store assets. For further details write an email to <a href="mailto:lrp.taquitlease@gmail.com">lrp.taquitlease@gmail.com</a>
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For further details write an email to <a href="mailto:lrp.taquitlease@gmail.com">lrp.taquitlease@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	For detailed EOI and eligibility criteria, please write an email to <a href="mailto:lrp.taquitlease@gmail.com">lrp.taquitlease@gmail.com</a>
10. Last date for receipt of expression of interest.	07 February 2024
11. Date of issue of provisional list of prospective resolution applicants	17 February 2024
12. Last date for submission of objections to provisional list	22 February 2024
13. Date of issue of final list of prospective resolution applicants	03 March 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	06 March 2024
15. Last date of submission of resolution plans	07 April 2024
16. Process email id to submit EOI	<a href="mailto:lrp.taquitlease@gmail.com">lrp.taquitlease@gmail.com</a>

Sd/- Prajakta Meneses  
Resolution Professional of Taquto Lease Operators Private Limited  
Registration No. IBB/ IPA-001/ IP-101349/ 2018-2019/ 12016  
Authorization for Assignment valid till 27th November 2024  
Address: 106, 1st Floor, Kanakia Atrium 2, Behind Courtyard Marriott, Chakala, Andheri East, Mumbai - 400093  
Email: [prajakta@rpmlegal.in](mailto:prajakta@rpmlegal.in), [lrp.taquitlease@gmail.com](mailto:lrp.taquitlease@gmail.com)  
Date: 08.01.2024  
Place: Mumbai

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR MT EDUCARE LIMITED**  
OPERATING IN SERVICE INDUSTRY OF COACHING CENTRE IN AND AROUND MUMBAI & MMR REGION. (Under Regulation 36A (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & Corporate Identification Number	MT EDUCARE LTD PAN: AAECM7770Q CIN: L85903MH2006OPLC163888
2. Address of the registered office	220, 2nd Floor, Flying Colours, Pandit Di Deyal Udayham Marg, LBS Cross Road, Mulund (W), Mumbai - 400 080
3. URL of website	<a href="http://www.mteducare.com/">http://www.mteducare.com/</a>
4. Details of place where majority of fixed assets are located	MUMBAI
5. Installed capacity of main products/ services	34 Coaching centers of MTEL 13 Coaching centers of Lakshya (100% Subsidiary) 3 Coaching centers of Others Rs. 3,126.55 Lakhs
6. Quantity and value of main products/ services sold in last financial year	151
7. Number of employees/ workmen	151
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	<a href="http://www.mteducare.com/">http://www.mteducare.com/</a> OR Details can be sought by emailing to <a href="mailto:mteeducare.cirp@gmail.com">mteeducare.cirp@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	<a href="http://www.mteducare.com/">http://www.mteducare.com/</a> OR Details can be sought by emailing to <a href="mailto:mteeducare.cirp@gmail.com">mteeducare.cirp@gmail.com</a>
10. Last date for receipt of expression of interest.	January 23, 2024
11. Date of issue of provisional list of prospective resolution applicants	February 02, 2024
12. Last date for submission of objections to provisional list	February 07, 2024
13. Date of issue of final list of prospective resolution applicants	February 17, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	February 22, 2024
15. Last date for submission of resolution plans	March 23, 2024
16. Process email id to submit EOI	<a href="mailto:mteeducare.cirp@gmail.com">mteeducare.cirp@gmail.com</a>
17. Name and registration number of the resolution professional	Ashwin Bhavanji Shah IP Reg. No: IBB/ IPA-001/ IP-P-02648/ 2021-22/ 14054
18. Name, Address and e-mail of the resolution professional, as registered with the Board	Ashwin Bhavanji Shah OOL, Gautam Dhara CHS, Edulji Road, Charai, Thane - 400601 Email ID: <a href="mailto:mteeducare.cirp@gmail.com">mteeducare.cirp@gmail.com</a> , <a href="mailto:ashwin@caashwinshah.com">ashwin@caashwinshah.com</a>

**Notes:**  
1. The Form G is published pursuant to the discussion in the 7th Committee of Creditors meeting held on 29-12-2023 to invite expression of interest.  
2. An application for exclusion/extension of period of timeline of completion of CIRP is filed before Hon'ble NCLT, Mumbai for further period of 323 days. Consequently, the CIRP shall end on 1st May 2024, once the said application is allowed. The said application is currently pending before Hon'ble NCLT, Mumbai. The publication of Form G is subject to the approval of the said extension and exclusion by hon'ble NCLT, Mumbai.  
3. The timelines specified above can be modified by the committee of creditors in its sole and absolute discretion, subject to the overall timelines prescribed under the Insolvency and Bankruptcy Code, 2016. Details of any such modification in timelines shall be duly notified to the prospective resolution applicants. For a detailed background regarding the history of CIRP of the Corporate Debtor, please refer to the detailed Invitation for EOIs published with this Form-G available at the website of the Corporate Debtor <http://www.mteducare.com/>.  
Sd/- Ashwin Bhavanji Shah  
Date : January 08, 2024  
Resolution Professional in terms of Regulation 17(3) Place : Mumbai  
IP Reg. No: IBB/ IPA-001/ IP-P-02648/ 2021-22/ 14054  
001, Gautam Dhara CHS, Edulji Road, Charai, Thane - 400601  
For MT Educare Ltd

**WILL NO. 1049 OF 2022 IN THE HIGH COURT OF JUDICATURE AT BOMBAY TESTAMENTARY AND INTERSTATE JURISDICTION PETITION NO. 2526 OF 2022**

Petition for Probate of the Last Will and Testament of Shailesh Ravindra Thackeray alias Shailesh R. Thackeray Hindu Indian, Widower, Occupation : Service, who was residing at the time of his death at 1850, S. Diamond Bar, Apartment No. 109, Los Angeles, California 91765, USA and having permanent address at Flat No. 1, Ground Floor, Shivneri, Bhagwan Shiv Shivneri Co-operative Housing Society Limited, Parsiwada, Sahar Road, Chakala, Andheri (East), Mumbai-400099

...Deceased  
Yusuf Mohammedhusain Rampurawala  
Aged : 36 years, an Advocate by Profession, Shia Bohri, Indian Inhabitant of Mumbai, having Chambers at C/o. 7, 3rd floor, Sentinel House, Arthur Bunder Road, Colaba, Mumbai-400 005, being the Sole Executor named under the Will of the Deceased abovenamed ....Petitioner TO, MR. NEELESH RAVINDRA THACKERAY, WHEREABOUTS NOT KNOWN

If you claim to have any interest in the Estate of the abovenamed deceased you are hereby cited to come and see the Proceedings before the Grant of Probate.

In case you intend to oppose the Grant of Probate, you should file in the Office of the Prothonotary and Senior Master a Caveat within 14 days from the Service of this Citation upon you.

You are hereby informed that the free legal services from the State Legal Services Authorities, High Court Legal Services Committees, District Legal Services Authorities and Taluka Legal Services Committees as per eligibility criteria are available to you and in case, you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authorities/Committees.

WITNESS HON'BLE SHRI. DEVENDRAKUMAR UPADHYAYA, Chief Justice, at Bombay, aforesaid this 28th day of December, 2023.

Sd/- For Prothonotary and Senior Master  
Sd/- SEALER  
This 29th day of December, 2023  
S. U. LAKDAWALA  
Advocate for the Petitioner  
Off. No. 7 B Mezzanine, Old Oriental Bldg., 51-71, Fort, Mumbai 1

**PUBLIC NOTICE**

Notice is hereby given that our client viz. Mr. Krishna Kulkarni Mane was holding an Original Articles of Agreement dated 25th February 1985 between Mrs. Jayaben Kania [Owner] and Messrs Vinsur Development Corporation [Developers] and Mr. Kishore Pundalik Acharya [Purchaser] of Flat No. 103, 1st Floor, Bldg. No. V-6, Purandar Co-operative Housing Society Limited, Shiv Vallabh Road, Ashokvan, Borivali [East], Mumbai-400066 [said Original Agreement] which is lost/misplaced and not found after search.

Our client hereby invites claims from general public on the said Original Agreement as our client has not created any third party rights on the said Original Agreement as well as not handed over to the said Original Agreement to any third person, Firm, Society, Company, Corporation or any Body Corporate, Government or any Body Corporate, If any person or any Body Corporate having any claim or lien, with regard to the said Original Agreement may file such claims or objections if any, together with relevant documents within the period of 14 days from the date of this notice to: M/s. Bhogale & Associates, Advocates & Legal Consultants, 1202, 12 Floor, Meesha Shahi, Dahisar Udayachal CHS Ltd., Ashokvan, Shiv Vallabh Road, Borivali [East], Mumbai - 400066.

If no claims or objections, as above, are received within the stipulated period, our clients shall, at future date, treat any such claims, objections and/or rights having been waived, forfeited and/or annulled.

Sd/- M/s. Bhogale & Associates Date: 08/01/2024  
Place: Mumbai

**PUBLIC NOTICE**

Our client is negotiating with CHABIL CHAND AND BROTHERS (H.U.F.) and its Members and Co-Partners, for sale and transfer of the shares and the residential premises mentioned in the Schedule hereto as "the said Property".

NOTICE is hereby given that all persons having any right, title, claim or interest, by way of sale, exchange, pledge, gift, inheritance, succession, lien, charge or otherwise of whatsoever nature in respect of the said Property are hereby required to make the same known in writing along with documentary evidence to the undersigned within 14 days from the date hereof failing which they shall be deemed to have given up such claim or claims, if any.

**SCHEDULE OF THE PROPERTY**  
ALL THAT 5 (five) shares of Rs. 50.00 each, aggregating to Rs. 250/- bearing distinctive numbers 1011 to 1015 [both inclusive] under Duplicate Share Certificate No. 299 dated 10th July 1972 issued by the Simla House Co-operative Housing Society Limited together with right to use and occupy Flat No. 102 admeasuring approximately 975 square feet situated on the 1st floor in 'B' Block of the building known as "SIMLA HOUSE" in the Simla House Co-operative Housing Society Limited, 51/B, L Jagmohanadas Marg, Nepean Sea Road, Mumbai - 400 006, situated on all that piece and parcel of freehold land or ground bearing Plot No. B, Cadastral Survey Nos. 442, 443 and 444 in the Registration District and Sub-District, Mumbai of Malabar and Camballa Hill Division and assessed Accounts Nos. DX227000000 by the Asst. Assessor and Collector, D-Ward of the Municipal Corporation of Greater Mumbai. Dated this 8th day of January 2024

Sd/- Sumit Raghani AGRUD PARTNERS Chartered Accountants & Solicitors  
13, 1st Floor, Nariman Bhavan, Nariman Point, Mumbai-400 021

**PUBLIC NOTICE**

NOTICE IS HEREBY GIVEN TO PUBLIC AT LARGE THAT the undersigned MR. MADANMOHAN CHANDRABHAN GUPTA is a member and lawful owner and in exclusive possession of the First floor premises being Membership No C-2, admeasuring about 1875 Sq.ft. lying and situated at Sai das Co Op Housing Soc Ltd, Plot No 21, Rdp2, at city survey No 1374-B/466 of Versova village, Mhada Layout, Andheri (West), Mumbai 400 053 (hereinafter referred to as the 'said premises') and have under a legal and valid writing acquired the said premises from the Society viz. Sai das Co Op Housing Society Ltd. However, the Original Allotment Letter, Proof of Payment, Share Certificate issued by the said Society and such other papers and documents in respect of the said premises are lost and misplaced.

2. Any person/s, partnership firm / company / association of persons / LLP claiming to found those documents or claiming any right, title or interest and/or lien, pledge, mortgage, charge of the Original Title Deeds referred above in respect of the said premises, are calling upon to intimate or approach the undersigned within 14 days along with the said documents, failing which the same will be stand waived and no claim against the said Title Deeds / Documents shall be entertained under any circumstance.

Dated this 8th Day of January, 2024

For Coastal Vincom Pvt Ltd  
Director

Shri Ram Trade Centre, 6th Floor, Nr. Chamunda Circle, S.V.P. Road, Borivali (West), Mumbai-400 092.  
Mobile: 98207 97774

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2. Any person/s, partnership firm / company / association of persons / LLP claiming to found those documents or claiming any right, title or interest and/or lien, pledge, mortgage, charge of the Original Title Deeds referred above in respect of the said Shop, are calling upon to intimate or approach the undersigned within 14 days along with the said documents, failing which the same will be stand waived and no claim against the said Title Deeds / Documents shall be entertained under any circumstance.

Dated this 8th Day of January, 2024

(GIRISH KEDIA)  
Advocate for -  
(1) SNEHLATA MANMOHAN GUPTA,  
(2) MR. RAJEEV MANMOHAN GUPTA,  
(3) MR. SANJIV MANMOHAN GUPTA  
303, Yashwanth Chambers, 3rd floor, Behind Hotel Khyber, Bharucha Street, Fort, Mumbai-400001.  
Mobile - 98922 60588

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